

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH**

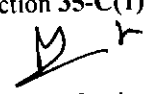
Dated: 06/11/2012

To

1. Appellant as per address in table below
2. Respondent as per address in table below

Final Order No. A/1307/2012-EX|DB| dated 05/11/2012

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

S.No	Application	Appeal	Name and Address of Appellant	Name and Address of Respondent
1.	E/Stay/1731/2005	E/2277/2005	MADHYA PRADESH POLYPROPYLENE Shikharvarta Building-4-I, Press Complex, Zone-I, M.P. Nagar, Bhopal	C.C.E Bhopal Hoshangabad Road, 48, Administrative Area, Area Hills, Bhopal (M.P.) 462011

Copy To

1. Advocate(s) / Consultant(s):

Z. U. Alvi
D-8, BDA COLONY,
ADJACENT GARUDA TRAVELS.,
KOH-E-FIZA,
BHOPAL,
MADHYA PRADESH
462001

2. Bar Association, CESTAT, Delhi 3. Director Publications, Customs, Excise, I.P. Estate, Delhi
4. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3
5. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
6. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
7. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15
8. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
9. TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
10. Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Ameer Pet, Hyderabad - 500038

11. C.D.R 12. Office Copy 13. Guard File


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.

Court No.1

Excise Appeal No.2277 of 2005

(Arising out of Order-in-Appeal No.510-CE/BPL/2005 dt.31.03.2005
passed by the CCE(A), Bhopal)

Date of Hearing/Decision: 05.11.2012

For approval and signature:

Hon'ble Mr.Justice Ajit Bharihoke, President

Hon'ble Mr.Rakesh Kumar, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Madhya Pradesh Polypropylene

Appellants

Vs.

CCE, Bhopal

Respondent

Present: None for the Appellant

Present Shri Devender Singh, JCDR for the respondent

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President

Hon'ble Mr.Rakesh Kumar, Member (Technical)

FINAL ORDER No. A/1307/2012-B x (B)

None appears on behalf of the appellant, despite call. Appeal
is therefore dismissed for non prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

mk